

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-473/ND/2021

IN THE MATTER OF:
Mr. Nitesh Bansal

...PETITIONER

Vs.

M/s. Ridhi Auto Industries Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 29.09.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. BINOD K. SINHA, HON'BLE MEMBER (TECHNICAL)

For the Respondent/Corporate debtor :
For the Applicant

:Mr. Ram Anugrah Singh
Advocate.

ORDER

Heard the submissions made by the Ld. Counsel for the applicant in the matter. The applicant has prayed for grant of liberty of the Tribunal for withdrawal of the matter and approach appropriate legal forum. The Section 9 application is now **dismissed as withdrawn** in terms of Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016. The case papers may be sent to the record room.



(Binod K. Sinha)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)